

tournaments and women sports championships respectively at block, district and state levels. Under the scheme of Sports Talent Search Scholarships, scholarships are awarded to young boys and girls at school with an aptitude for sports to develop such talent and to enable them to have nutritious diet.

(c) and (d). Government have already increased the number of scholarships from 400 to 1200 at National level and from 800 to 2095 at State level under its scheme of Sports Talent Search Scholarships. The benefit of increased number of scholarships is also available to the sportsmen and sports-women belonging to the rural areas.

Mysore Railway Workshop

5298. SHRI V.S. KRISHNA IYER : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to convert Mysore Railway Workshop into a production unit; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) No, Sir.

(b) Does not arise.

Procedure regarding Admission to Kendriya Vidyalayas

5299. SHRI SANTOSH KUMAR SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the procedure being followed by Kendriya Vidyalayas for admission to Class-I and whether Government propose to make any change in the existing procedure; and

(b) whether any quota has been fixed for Members of Parliament for sponsoring admission cases to Kendriya Vidyalayas and if so, the details in this regard and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE

DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : (a) Admissions to Class-I in Kendriya Vidyalayas are made in the beginning of the academic session each year as per priorities given in the Statement given below. Some admissions are also made on the basis of special dispensation powers. However, it is intended to stop such discretionary admissions.

(b) No, Sir, The Scheme of Kendriya Vidyalayas is intended to cater to the educational needs of the Children of transferable Central Government/Central Public Sector Undertakings employees. Therefore, the question of having a quota in admissions for any other category does not arise.

Statement

Priorities for Admission in Kendriya Vidyalayas

I. Kendriya Vidyalaya in Defence and Civil Sectors :

(i) Children of transferable Central Government employees including Defence/CRPF/BSF Personnel in uniform and employees of All India Services, and Indian Foreign Service.

(ii) Children of transferable employees of autonomous bodies and Public Sector undertakings fully financed by Central Government.

(iii) Children of non-transferable Central Government employees including Defence/CRPF/BSF Personnel.

(iv) Children of other floating population which includes civilian population desirous of joining the pattern of studies adopted in the Kendriya Vidyalayas.

II. Kendriya Vidyalayas in Institutions of Higher Learning and Public Sector Undertakings :

(i) Children of the employees of the Institution/Public Sector Under-

takings which is meeting all the recurring and non-recurring expenditure on the Vidyalaya building and equipment and staff.

- (ii) Children of transferable Central Government employees including Defence/CRPF/BSF Personnel in uniform and employees of All India Services and Indian Foreign Service.
- (iii) Children of transferable employees of autonomous bodies and Public Sector Undertaking fully financed by Central Government.
- (iv) Children of non-transferable Central Government employees including Defence/CRPF/BSF Personnel.
- (v) Children of other floating population which includes civilian population desirous of joining the pattern of studies adopted in the Kendriya Vidyalayas.

Exceptions :

1. The children of defence personnel killed in action may be placed under the clause 'Exceptions' as laid down in the Education Code of the Kendriya Vidyalaya Sangathan in the matter of admission in the Kendriya Vidyalayas.
2. The children of the Vidyalaya and Kendriya Vidyalaya Sangathan staff will be provided seats upto 5% of the total seats in any of the classes in any year. In case there is a demand for the seats beyond the above percentage, permission of the Assistant Commissioner concerned should be obtained before hand.
3. Chairman, Kendriya Vidyalaya Sangathan, may allow as a special case admission of the children of Members of Parliament provided they are qualified.
4. The Commissioner, Kendriya Vidyalaya Sangathan, is empowered to make relaxation in most deserv-

ing cases and grant special permission for admission, irrespective of the category to which the children belong.

Explanation :

- (i) The term 'Transferable Central Government Employee' means employees who have undergone at least one transfer during the preceding 7 years.
- (ii) The term 'Children' used in the above-mentioned "priorities", means sons/daughters of the categories of employees mentioned therein including their legally adopted children and step-children only. The grandsons, dependent real brothers and sisters of such employees will however, be accorded second priority, i.e. these children will be deemed belonging to a category next below to that in which their own children are placed.

Reservation for Scheduled Caste/Scheduled Tribe Children

Fifteen per cent and seven-and-a-half per cent of the fresh admissions in every Kendriya Vidyalaya will be reserved for the children of transferable employees belonging to Scheduled Castes/Scheduled Tribes, respectively. Efforts will be made to admit such Scheduled Caste/Scheduled Tribe candidates upto this percentage in each Kendriya Vidyalaya, if necessary, by relaxing the qualifying standards. In the event of sufficient number of Scheduled Caste/Scheduled Tribe children of transferable employees of the Central Government/autonomous bodies and Public Sector Undertakings, fully financed by the Central Government, and of other priority categories not being available to complete the reserved quotas, the vacancies will be made available to general category of children. These reservations will apply only to seats filled by fresh admission in the beginning of the academic session.

In each priority category, children of those with more transfers involving change of residence of parent and child during the

last seven years, shall get preference over the others.

Direct Trains from Hyderabad to Jammu Tawi, Trivandrum and Rameswaram and from Vijaywada to Jammu Tawi

5300. SHRI SRI HARI RAO : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to introduce direct trains from Vijaywada to Jammu Tawi, Hyderabad to Jammu Tawi, Hyderabad to Trivandrum and Hyderabad to Rameshwaram; and

(b) if so, the time by which these trains are proposed to be introduced ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) and (b). It is proposed to introduce only one new train between Hyderabad and Cochin from April, 1987.

Reservation Rules for SC/ST

5301. SHRI M. MAHALINGAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Reservation orders for Scheduled Caste and Scheduled Tribe employees in Central Research Institute Siddha, Madras and Captain Srinivasa Murthy Drug Research Ayurvedha are not being followed at the time of recruitment, promotion and at confirmation stage from the date of issue of these orders;

(b) if followed, cadre-wise and year-wise details thereof; and

(c) when the backlog, if any, will be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (KUMARI SAROJ KHAPARDE) : (a) to (c). The information is being collected and the same will be laid on the Table of the House.

Special Awards for Promoting Education Amongst SCs/STs

5302. SHRI K. KUNJAMBU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any scheme to give special awards and to provide financial incentives to individuals/organisations who are engaged in promoting education among the Scheduled Castes and Scheduled Tribes in the country;

(b) if so, the details thereof; and

(c) the details of individuals/organisations who were given awards/financial incentives during the past two years in Kerala ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : (a) No, Sir.

(b) and (c). Do not arise.

Accumulation of Cargo in Warehouses

5303. SHRI KAMLA PRASAD SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether under an agreement between IAAI and the airlines, cargoes have to be cleared within 72 hours;

(b) if so, what are the reasons for large accumulation of cargoes in IAAI warehouses; and

(c) what are the details of the defaulting airlines and what action is proposed to be taken in the matter of clearing the accumulated cargoes speedily ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) No, Sir. However, in view of the backlog of export cargo at I.G.I. Airport, Airlines were advised that export cargo earmarked for flights leaving within 72 hours only (excluding holidays) would be accepted at the Cargo